



2026:AHC:54264

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. BAIL APPLICATION No. - 6511 of 2026**

Ajeet Kumar Raman And 2 Others

.....Applicant(s)

Versus

State of U.P.

.....Opposite  
Party(s)

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| Counsel for Applicant(s)      | : | Atul Kumar Singh |
| Counsel for Opposite Party(s) | : | G.A.             |

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**Court No. - 69**

**HON'BLE ARUN KUMAR SINGH DESHWAL, J.**

1. Heard Shri Atul Kumar Singh, learned counsel for the applicants, Sri D.P.S. Chauhan, learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicants on bail in Case Crime No. 641 of 2025, under Sections 420, 467, 468, 471, 506, 120B I.P.C, P.S. Khair, District Aligarh.
3. Contention of learned counsel for the applicants is that the applicants are innocent and they have been falsely implicated in the present case. He further submitted that the applicants purchased the land from the co-sharer of the first informant in Gata No.418-A, Village Gaurola, P.S. Tapla, Tehsil Khair, District Aligarh through different sale deeds, and that part of the land was transferred to the co-accused Bablu and, therefore, the applicant has not committed any offence. It is further submitted that in the affidavit of the bail application the applicant has wrongly mentioned Gata No.418 apart from Gata No.418-A and 418-B. This fact clearly mentions that Gata No.418 does not exist. It is further submitted that actually applicant no.1 has lodged the FIR on 05.05.2023 against the first informant as well as other co-sharer who after taking the money from applicant no.1 did not transfer any part of the land. The present FIR is absolutely malicious and is a counterblast to the FIR lodged by applicant no.1 against the first informant. It is lastly submitted that the dispute is purely civil in nature. It is further submitted that the applicants have explained the criminal history of ten cases. He further submitted that

charge sheet has been filed by the police, therefore, there is no requirement for custodial interrogation. The applicants are law-abiding citizen and they are languishing in jail since 26.08.2025. In case the applicants are granted bail, they will not misuse the liberty of bail and would cooperate in the trial proceedings.

4. Per contra, learned A.G.A. has vehemently opposed the prayer for bail but could not dispute the aforesaid facts.

5. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and also keeping in view the nature of offence, evidence, complicity of the accused and also taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of **Kapil Wadhawan vs Central Bureau of Investigation** reported in **2025 SCC OnLine SC 3038** and without expressing any opinion on the merits of the case, I am of the opinion that the applicants are entitled to be enlarged on bail. Accordingly, the bail application is **allowed**.

6. Let the applicants- **Ajeet Kumar Raman, Praveen Kumar and Sharavan Kumar** involved in the aforementioned crime be released on bail, on their furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

- i. The applicants shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer or tamper with the evidence.
- ii. The applicants shall cooperate in the trial/investigation sincerely without seeking any adjournment.
- iii. The applicants shall not indulge in any criminal activity or commission of any crime after being released on bail.
- iv. The applicants shall attend in accordance with the conditions of the

bond executed by them.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

8. Identity, status and residence proof of the applicants and sureties be verified by the court concerned before the bonds are accepted.

9. It is made clear that the applicants shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

10. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicants.

11. Office is directed to send a copy of this order to the applicants through concerned jail superintendent via e-mail or e-prison portal in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No.4 of 2021 decided on 31.01.2023 reported in (2024) 10 SCC 685.**

(Arun Kumar Singh Deshwal,J.)

March 17, 2026

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